## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## IA NO. 358 OF 2017 IN DFR NO. 222 OF 2017

Dated: 17<sup>th</sup> July, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Haryana Vidyut Prasaran Nigam Ltd.				Appellant(s)
Haryana Electricity Regulatory Cor		/s. on		Respondent(s)
Counsel for the Appellant(s)	:	Ms. Swapna Seshao Ms. Neha Garg	dri	

Counsel for the Respondent(s)

# ORDER (IA NO. 358 OF 2017 - Delay in filing)

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There is 25 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. The Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>02.08.2017.</u>

(I.J. Kapoor) Technical Member